

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.15142/2020

(Arising out of impugned final judgment and order dated 19-10-2020 in FA00S No.47/2020 passed by the High Court of Delhi at New Delhi)

RAM SARUP LUGANI (DEAD) & ANR.

Petitioner(s)

VERSUS

NIRMAL LUGANI & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.69156/2021 - APPLICATION FOR SUBSTITUTION)

Date : 28-06-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Tanmay Mehta, Adv.  
Mr. Pramod Dayal, AOR  
Mr. Nikunj Dayal, Adv.  
Mr. Aditya Garg, Adv.

For Respondent(s) Mr. Faisal Sherwani , AOR  
Mr. Aditya Vikram, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Application for substitution is allowed.
- 2 In the facts and circumstances of the present case and without expressing any opinion on the issue of law sought to be raised, we are not inclined to entertain the Special Leave Petition.
- 3 The Special Leave Petition is dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)  
Court Master